

In the National Company Law Tribunal
Bengaluru, Special Bench

C.P. (IB)/117(BEN)2020

Court No. 1

Item No. 8

IBC Under Sec 9

In the matter of:

M/S SIEMENS FINANCIAL SERVICES PRIVATE
LIMITED

.....Petitioner

V/s

M/S VEERAYOGA MEDICAL SCIENCES AND
RESEARCH CENTRE PRIVATE LIMITED

.....Respondent

Order delivered on ..01/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)
Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):

SHRI ASHWIN R.A.

For Respondent(s):

NONE

Order

Heard Shri Ashwin R.A., learned Counsel for the Petitioner.

Learned Counsel for the Petitioner submits that he has instructions to withdraw the instant Company Petition as some settlement has been arrived at with the Corporate Debtor.

Order Reserved. Petitioner is directed to file a copy of the Joint Settlement Memo within two days from today.

Member (T)

Krishna

Member (J)

Recd 16/04
From Krishna
Verified
16/04

Court Officer

Due to being engaged in preparation of pending disposed of / order reserved cases, this order sheet was not created in CIS website and hence could not get it signed from the Hon'ble Members on time.